

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

BUDGET SESSION

WEDNESDAY, MARCH 23, 2016

GOVERNMENT BUSINESS

1. Questions.
2. Dr. JEMINO MAWTHOH, MLA to call the attention of the Minister in-charge Food and Civil Supplies under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in “**The Shillong Times**” dated 17th February, 2016 under the caption “**KSU Against ration cards to Non-tribals**”.
3. Voting on Demands for Grants.
4. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to beg leave to introduce The Meghalaya Appropriation (No. II) Bill, 2016.
(b) If leave be granted to introduce the Bill.
5. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move :-
“That the Second proviso of Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No. II) Bill, 2016 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.
6. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No. II) Bill, 2016 be taken into consideration.
(b) Consideration of the Meghalaya Appropriation (No. II) Bill, 2016 clause by clause.
7. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No. II) Bill, 2016 be passed.
8. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that The Meghalaya Residents Safety and Security Bill, 2016 be taken into consideration.
(b) Consideration of The Meghalaya Residents Safety and Security Bill, 2016 clause by clause.

9. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that the Meghalaya Residents Safety and Security Bill, 2016 be passed.

10. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that the Meghalaya (Benami Transactions Prohibition) (Amendment) Bill, 2016 be taken into consideration.
(b) Consideration of the Meghalaya (Benami Transactions Prohibition) (Amendment) Bill, 2016 clause by clause.

11. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that the Meghalaya (Benami Transactions Prohibition) (Amendment) Bill, 2016 be passed.

12. Shri H. D. R. LYNGDOH, Minister in-charge Transport to lay the Separate Audit Report on the Accounts of the Meghalaya Transport Corporation for the year ended 31st March, 2006, 2007, 2008, 2009 and 2010.

13. Shri CLEMENT MARAK, Minister in-charge Power to lay the Eighth Annual Report of the Meghalaya State Electricity Regulatory Commission for the year 2014-2015.

14. Smti. ROSHAN WARJRI, Minister in-charge Home (Police) to lay the Notification No.HPL.3/2014/179., dated 5th February, 2016 relating to Amendment of the Meghalaya Multi-Purpose Task Force Rule, 2014.

15. Dr. M. AMPAREEN LYNGDOH, Minister in-charge Labour to lay the Separate Audit Report of the Comptroller and Auditor General of India on the accounts of the Meghalaya Building and other Construction Workers' Welfare Board, Shillong for the year ended 31st March, 2013.

16. Dr. MUKUL M. SANGMA, Chief Minister in-charge Tourism to lay the Annual Report of the Meghalaya Tourism Development Corporation Ltd. for the year 2001-2002, 2002-2003, 2003-2004, 2004-2005, 2005-2006.

- 17.** Shri CLEMENT MARAK, Minister in-charge Power to lay the Third Annual Report of the Meghalaya Energy Corporation Limited for the year 2011-2012.
- 18.** Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to present the following:

 - I. Finance Accounts (Volume I & II) of 2014-2015.
 - II. Appropriation Accounts 2014-15.
 - III. Report of the Comptroller and Auditor General of India on State Finance for the year ended 31st March, 2015.
 - IV Report No.1 of 2016 of the Comptroller and Auditor General of India Revenue Sector for the year ended 31st March, 2015.
 - V. Report No. 2 of 2016 of the Comptroller and Auditor General of India on Social, Economic, General and Economic (PSUs) Sectors for the year ended 31st March, 2015.
- 19** Shri SNIAWBHALANG DHAR, Minister in-charge Public Works (Road) to lay the Thirty Sixth Annual Report of the Meghalaya Government Construction Corporation Limited for the year 2013-20 14.
- 20.** Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to lay a statement showing a Quarterly Review of the trend in Receipts - Expenditure of the State relative to Quarterly BE for 2014-2015 prepared in accordance with requirements of the Clause 9 (1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.
- 21.** Dr. D. D. LAPANG, MLA & Chairman of the Estimates Committee to lay the Third Report of the Committee on Estimates, Meghalaya Legislative Assembly, for the year 2015-2016 on Health & Family Welfare Department and Public Health Engineering Department.
- 22.** Shri PAUL LYNGDOH, MLA & Chairman of the Public Accounts Committee to lay the Forty First Report of the Committee on Public Accounts for the year 2015-2016 with Special Report on Land Acquisition and Land Compensation in connection with Expansion of Shillong Airport at Umroi.

23. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to lay the Meghalaya Legislative Assembly Secretariat (Recruitment and Conditions of Service) (Third Amendment) Rules, 2016.
24. Dr. MUKUL M. SANGMA, Chief Minister in-charge Planning to place a Statement relating to Starred Question No. 4 replied on 9.3.2016.
25. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to lay the Inquiry Report into the Firing Incident at Mookhep - vide notification No.POL.241/2014/21 dated 10th March, 2015.
26. Prorogation/Adjournment Sine-die.
27. National Anthem.

*Shillong,
The 22nd March, 2016.*

*Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.*

MEGHALAYA LEGISLATIVE ASSEMBLY

Addendum to the List of Business for

WEDNESDAY, MARCH 23, 2016

25.(a) SMTI. DEBORAH C. MARAK, Minister in-charge Social Welfare to place a Statement relating to Starred Question No.208 replied on 18.03.2016.

*Shillong,
The 22nd March, 2016.*

*Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.*

